

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No. 4512/2018

This is the 07th day of December, 2018

**Hon'ble Ms. Praveen Mahajan, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

Anjana Kumari, Aged about 35 years,
W/o Sh. Gyaneshwar Thakur
R/o 626, Saptarishi Apartment, Sec-16B, Awash
Vikash Colony, Sikandra, Agra-282007 Applicant

(By Advocate: Mr. R.K. Sharma)

VERSUS

1. GNCT of Delhi, through, Director,
Directorate of Education
Old Secretariat, Near Vdhan Sabha
Civil Lines, New Delhi-54
2. The Delhi Subordinate Services Selection Board,
Through its Secretary,
FC-18, Institutional Area,
Karkardooma, Delhi-110092 Respondents

ORDER (ORAL)

By Ms. Praveen Mahajan, Member (A):

At the outset, Mr. Amit Chawla, learned counsel for the applicant stated that applicant will be satisfied if his representation dated 05.11.2018 (Annexure A-10) followed by representation dated 22.11.2018 (Annexure A-11) is decided by the respondents taking into account the entire facts, in a time bound manner.

2. In view of the limited prayer of the applicant, the respondents are directed to consider the plea made by the applicant in his representation dated 05.11.2018 (Annexure A-10) followed by representation dated 22.11.2018 (Annexure A-11) and to pass an appropriate reasoned and speaking order within three months from the date of receipt of a certified copy of this order.
3. It is made clear that nothing has been commented on the merits of this case.
4. The OA is, accordingly, disposed of at the admission stage.

(S.N. Terdal)
Member (J)

(Praveen Mahajan)
Member (A)

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